

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

OA No.739 of 2010  
Cuttack, this the 26<sup>th</sup> November, 2010

B.K.Mohanty .... Applicant  
Versus  
Union of India & Others .... Respondents

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**THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**

Mr.Mohanty, Learned Counsel appearing for the Applicant at the out set submitted that he may be permitted to withdraw this OA with liberty to pursue his grievance by making an exhaustive representation to the authority concerned and the authority concerned may be directed to consider and dispose of the representation within a stipulated period. Heard Mr.Mohanty, Learned Counsel for the Applicant and Mr.U.B.Mohapatra, Learned Senior Standing Counsel for the Union of India, appearing on notice for the Respondents and perused the materials placed on record. In view of the submission made by Mr. Mohanty, while disposing of this OA as withdrawn, liberty is granted to the Applicant to make a fresh representation to the Respondents within a period of fifteen days hence and on receipt of the same the

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Respondents should consider the same and pass a reasoned order within a period of sixty days there from.

Send copies of this order along with OA to the Respondents at the cost of the Applicant for which Learned Counsel for the Applicant undertakes to furnish the postal requisites by 30.11.29010 after which free copies of this order be made available to Learned Counsel for both sides.

Member (Admn.)